

ITEM NO.101 (PH)

COURT NO.6

SECTION IIB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CRIMINAL APPEAL NO(s). 1125 OF 2009

GAUTAM KUMAR DEVJIBHAI

Appellant (s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(With appln(s) for suspension of sentence and office report)

WITH CRIMINAL APPEAL NO. 953 of 2009

(With office report)

CRL.APPEAL NO. 2297 of 2010 (With appln.(s) for exemption from filing c/c  
of the impugned order and with office report)

Date: 05/02/2014 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s) Mr. K.T.S. Tulsi, Sr. Adv.

(in 1125/09) Mr. Haresh Raichura, Adv.

Mr. Raj Kamal, Adv.

Ms. Priyanka Aqarwal, Adv.

Mr. Kuber Boddh, Adv.

Mr. Maheen Pradhan, Adv.

Ms. Ambika Mehta, Adv.

(in 953/09) Mr. Haresh Raichura, Adv.

Ms. Saroj Raichura, Adv.

Mr. Kalp Raichura, Adv.

Mr. Rajat Vats, Adv.

(in 2297/10) Ms. Meenakshi Arora, Sr. Adv.

Ms. Mahima Sareen, Adv.

Ms. Shilpa Singh, Adv.

For Respondent(s) Mr. Yashank Adhyaru, Sr. Adv.

Ms. Sadhana Sandhu, Adv.

Ms. Hemantika Wahi, Adv.

Contd...2/-

UPON hearing counsel the Court made the following

O R D E R

Arguments concluded.

Judgment reserved.

|(Mahabir Singh)  
| Court Master

|(Veena Khera)  
| Court Master

